GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2240 TO BE ANSWERED ON 01.08.2025

DEATHS DURING COVID-19

2240 SHRI S VENKATESAN: SHRI SACHITHANANTHAM R:

Will the Minister of HEALTH & FAMILY WELFARE be pleased to state:

- (a) whether the Government has taken note of the news reports quoting the official data from the Civil Registration System (CRS) that India registered around 25.8 lakh more deaths due to Covid in 2021 as compared to 2019, the last pre-Covid year which is nearly six times the official Covid death tally of 3.3 lakh in that year after accounting for a natural increase in population during the two-year period and if so, the details thereof;
- (b) whether deaths were under reported during the Covid-19 period and if so, the reasons therefor;
- (c) whether the Government has conducted any review of the said report;
- (d) if so, the details of discrepancies if any, found in the death reports during the said period in the country, State-wise;
- (e) whether undercounting of deaths were witnessed in States like Gujarat and Madhya Pradesh which saw 33 times and 18 times more deaths than the States official count; and
- (f) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

(a) to (f) Under Civil Registration System (CRS), the registration of births and deaths is done under the provisions of the Registration of Births and Deaths (RBD) Act, 1969 (amended in 2023). Registrar General of India (RGI) at the Central level coordinates and unifies the activities of registration throughout the country, while the system is implemented by State Governments/UT Administrations.

The mortality figures under the Civil Registration System (CRS) data, as referred to in some news report, represent number of registered deaths as reported by States/UTs, due to all causes of death.
